ITEM NO.21 COURT NO.1 SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 751/2026

HARSHITA GROVER Petitioner(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)

Date : 31-07-2026 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI
HON'BLE MRS. JUSTICE V. MOHANA

For Petitioner(s) : Mr. Vikas Singh, Sr. Adv.
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For Respondent(s) : Ms. Radhika Gautam, AOR

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Ms. Alice Raj, Adv.
Ms. Nisha Tiwari, Adv.

UPON hearing the counsel the Court made the following

O R D E R

1. **On the last date of hearing and after impleading the requisite stakeholders, this Court had called upon the Union of India to place on record a proposal, formulated in consultation with the Nodal Ministries, to give effect to the prayers made in the instant petitions. The jurisdictional High Courts were further directed to file status reports on the adoption of the Model Rules for Live Streaming and Recording of Court Proceedings, as circulated by this**

Court. Certain general interim directions were also issued on the said date.

2. **It appears, however, that some confusion persists in respect of paragraph 11 of the earlier order, which this Court deems necessary to clarify. The said paragraph makes it clear that the order is not to be construed as imposing a blanket prohibition on the reporting of court proceedings by recognised news outlets. Such outlets may, therefore, continue to report on the proceedings and inform the general public of legal developments and judicial pronouncements, save that audio or video clips of the court proceedings shall not be utilised in the course of such reportage. In sum, while news outlets may continue to report on the court proceedings, they shall nonetheless remain bound by the restrictions set out in paragraph 10.**

3. **Accordingly, paragraph 11 of our earlier order dated 24.07.2026 stands clarified to that extent.**

4. **IA No.219940/2026 (application for intervention) is allowed. The applicants are permitted to assist this Court as intervenors.**

5. **Learned counsel for the respondents seek and are granted four weeks' time to file counter affidavit.**

6. **List on 18.09.2026.**

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(PREETHI DILEEP KUMAR)
DY. REGISTRAR